

**Central Administrative Tribunal
Madras Bench**

OA 310/01327/2019

Dated Friday the 4th day of October Two Thousand Nineteen

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member (J)
&
Hon'ble Shri. T. Jacob, Member (A)**

S.Asokraj,
Superintendent ofGST & Central Excise,
Puducherry Commissionerate, (sent under 56(j) of FR)
Plot No. 11, IV Cross Street,
Anjal Nagar,
Madurai – 625 018. ... Applicant

By Advocate **M/s. V. Parthiban**

Vs.

1. Union of India rep by
The Secretary to the Govt of India
Department of Revenue,
128-A/ North Bloack,
New Delhi – 110 001.
2. The Chairman,
Central Board of Indirect Taxes & Customs,
North Block,
New Delhi – 110 001.
3. The Principal Chief Commisioner of GST,
Central Excise & Customs,
TamilNadu & Puducherry Zone,
No.26/1, Mahatma Gandhi Road,
Chennai 600 034.

4. The Commissioner of GST and Central Excise,
Puducherry Commissionerate,
No.1, Goubert Avenue (Beach Road),
Puducherry – 605 001. ... Respondents

By Advocate **Mr. Rajnish Pathiyil**

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“....to call for the records pertaining to the fourth respondent's order in C.No .II/10-A/2/2018-Vig dated 22.08.2019 and quash the same and direct the respondents to reinstate the applicant into service and grant all other consequential benefits and pass such other order or orders as deemed fit in the interest of justice.”

2. When the matter came up for consideration, learned counsel for the applicant submits that the representation filed by the applicant dated 03.09.2019 to the second respondent is still pending and we find that when the representation is pending there is no cause of action to the applicant to come to the Tribunal on merit. In view of the present situation, learned counsel for the applicant would submit that the applicant will be satisfied if his representation is considered and disposed of in accordance with rules within a time limit stipulated by this Tribunal.

3. Mr. Rajnish Pathiyil takes notice for the respondents.

4. **In view of the limited submission made and without going into the substantive merits of the case, the competent authority is directed to consider the Annexure A18 representation of the applicant dt. 03.09.2019**

in accordance with law and pass a reasoned and speaking order within a period of six months from the date of receipt of copy of this order.

5. OA is disposed of at the admission stage.

(T. Jacob)
Member(A)
AS

04.10.2019

(P. Madhavan)
Member (J)